NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 122(ND)/2013 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> Shri.R.VARDHARAJAN Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19,08,2016

NAME OF THE COMPANY:

Rohit Sahani & Anr.

Vs.

M/s. Richlook Infrastructure Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

NAME DESIGNATION REPRESENTATION RUPAL LUTHRA ADVOCATE Petitioner No. 1 2 PRADEED AGGARWAL Z 3. VIVYA NAGPAL (Adbroset Respondent Nos. 144 Armsis an application (CA 71/PB/2016) for issuance of directions to return the original documents deposited with the Bench Officer in respect to the Board meeting dated 22.02.2013 and the minutes of Extraordinary General Meeting dated 17.05.2013 of the Respondent No. 1

- Notice of the application. Ld. Counsel for the non-applicant petitioner accepts 2. notice. It has come on record that by the order dated 06-11-2013 the petitioner produced the original minutes of the aforesaid Board meeting and the Extraordinary General Meeting which were kept in safe custody by the Bench Officer. The petition was disposed of on 15-5-2014. Accordingly, the original documents shall be returned to the counsel for the Respondent No. 1 company by the Bench Officer as early as possible, preferably within two days.
- 3. Application (CA 71/PB/2016) stands disposed of.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

Shri R. VARDHARAJAN)

MEMBER (J)

19th August, 2016 (P.K. SUD)

company.